CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.235/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

of tariff for 2100 MW (including capacity of 900 MW under Green shoe Option) Firm & Despatchable Power from ISTS connected RE Power Projects coupled with Energy Storage System selected through competitive bidding process under the Bidding Guidelines issued by the Ministry of Power, Govt. of India on

9.6.2023 and its amendments thereof.

Petitioner : NHPC Limited (NHPC)

: Essar Renewables Limited and Ors. Respondents

Date of Hearing : 13.5.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshay Goel, Advocate, NHPC

> Shri Harsh, Advocate, NHPC Shri Jagpal Singh, NHPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 2100 MW (including the capacity of 900 MW under Greenshoe Option) Firm and Dispatchable power from the Inter-State Transmission System connected with the Renewable Energy Projects coupled with Energy Storage System(s) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 ('the Guidelines') issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner, vide its compliance affidavit dated 3.4.2025, has also furnished the additional information/ clarification sought by the Commission vide Record of Proceedings for the hearing dated 20.3.2025. Learned counsel added that none of the Respondents has filed any reply in the matter.

2. In response to the specific observation of the Commission regarding allocation of the capacity under the Green shoe Option to the successful bidders being even higher than the originally allocated capacity, the learned counsel for the Petitioner submitted that the RfS issued in the present case allowed such allocation. In response to another query of the Commission regarding any enabling provisions in the

Guidelines to this effect, the learned counsel submitted that, as such, there is no specific bar in the Guidelines for such allocations.

- 3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file the following information/clarification, on an affidavit, within two weeks:
 - The relevant provisions of the Guidelines providing for a Green shoe Option, if any, particularly, enabling the award of capacity under the Green shoe Option higher than the originally allotted capacity; and
 - Whether any such RfS/tender, having similar terms, has been the (ii) subject matter of the tariff adoption case before this Commission?
- The Petition will be listed for hearing on 19.6.2025. 4.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)